

RA 11/91
OA 658/89CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

Shri S.K. Virmani has filed a review application against the order/judgment dated 7-12-90. Made by a bench of this Tribunal comprising of the following:-

(1) Hon. Mr. S.P. Mukerji

Vice Chairman....

(2) Hon. Mr. G. Sreedharan Naik

Vice Chairman....

In terms of Rule 17 (II) A review petition should ordinarily be heard by the same Bench which has passed the order, unless, for reasons to be recorded in writing, the Chairman may direct it to be heard by any other Bench. Further, in terms of Rule 17 (III) unless ordered otherwise by the Bench concerned, a review petition shall be disposed of by circulation where the Bench may either dismiss the petition or direct notice to be issued to the opposite party.

Since Shri S.P. Mukerji & Sh. G. Sreedharan Naik... both of the aforesaid Bench has since retired/is not available at Delhi, It is for consideration whether the same may be disposed of by the same Bench or by another Bench consisting of Members from the principal Bench.

In case, its is decided that the review petition is to be disposed of by the same Bench, then it is suggested that it may be disposed of by circulation by sending a copy of the same.

For orders on "X" above.

dmsb
9.1.91Kathy.
8/1

HON'BLE CHAIRMAN

By Circulation
All
10/1/91JL
11.1.91

SD(F)

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The Review Application does not adduce any 'new' or 'recent' facts which goes into the merits of the decision of the Tribunal by quoting rulings and adding new facts and arguments. This cannot be allowed in review. The party can only file an appeal. The R.A. of Shri Mr. G. Sreedharan Naik (V.C.) can be rejected by circulation. Date 25.1.91.

Hon'ble Shri G. Sreedharan Naik (V.C.)

P.T.O.

X/2/91
10.1.91

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No sufficient ground is
made out for revision or
to order. The petition
is rejected.

Copy

12.2.91

G. Sreedharan Nair
Vice-Chairman